Tariq Anwar, Shri
Tayyab Hussain, Shri
Tytler, Shri Jagdish
Venkataraman, Shri R.
Venkatasubbaiah, Shri P.
Yazdani, Dr. Golam
Zainul Basher, Shri

NOES

Agarwal, Shri Satish
Bosu, Shri Chitta
Biswas, Shri Ajoy
Bosu, Shri Jyotirmoy
Chatterjee, Shri Somnath
Chaudhury, Shri Saifuddin
Dandavate, Shrimati Pramila
Giri, Shri Sudhir
Halder, Shri Krishna Chandra
Hasda, Shri Motilal
Horo, Shri N. E.
Mahata, Shri Chitta
Mandal, Shri Dhanik Lal
Mandal, Shri Sanat Kumar
Mhalgi, Shri R. K.
Mukherjee, Shrimati Geeta
Paswan, Shri Ram Vilas
Pathak, Shri Ananda
Rajda, Shri Ratansinh
Roy Pradhan, Shri Amar
Saha, Shri Ajit Kumar
Saran, Shri Daulat Ram
Shamanna, Shri T. R.
Shejwalkar, Shri N. K.
Suraj Bhan, Shri

MR. DEPUTY-SPEAKER: Subject to Correction, the result* of the Division is: Ayes 63; Noes 25.

The Motion was adopted.

SHRI P. VENKATASUBBAIAH: Sir, I introduce the Bill.

14.36 hrs.

STATEMENT *RE.* CODE OF CRIMINAL PROCEDURE (AMENDMENT) ORDINANCE, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Code of Criminal Procedure (Amendment) Ordinance, 1980.

14.37 hrs.

EYES (AUTHORITY FOR USE FOR THERAPEUTIC PURPOSES) BILL†

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): On behalf of Shri B. Shankaranand, I beg to move for leave to introduce a Bill to provide for the use of eyes of deceased persons for therapeutic purposes and for matters connected therewith.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the use of eyes of deceased persons for therapeutic purposes and for matters connected therewith."

The motion was adopted.

---

*The following Members also recorded their vote:

AYES: Srvashri G. L Dogra Subba Rao Choudary, M. Rajeshekhara Murthy, Shiv Prasad Sahu, Kamaluddin Ahmed, R. Muthu Kumaran, Virdhi Chandra Jain, Era Anbarasu and K. Arjunan.

NOES: Dr. Vasant Kumar Pandit, Sarvashri Mohammad Ismail, A. K. Balan, Jai Pal Singh Kashyap and Baju Ban Riyan.

†Published in Gazette of India Extraordinary, Part II Section 2 dated 1-12-1980.

SHRI NIHAR RANJAN LASKAR: I introduce the Bill.

14.39 hrs.

MATTERS UNDER RULE 377

(i) Agitation over the excessive land held by Mahant of Bodh Gaya

श्री राम विलास पासवान :(हाजीपुर): उपाध्यक्ष महोदय, सरकार जितने जोर से हरिजनों, आदिवासियों एवम कमजोर वर्ग के लोगों के उत्थान की बात करती है, उन समुदायों पर उतने ही जोर से जुल्म और अत्याचार बढ़ता जा रहा है। इसका ज्वलंत उदाहरण बिहार के बोध गया महंत द्वारा प्रशासन की सांठ-गांठ से भूमिहीन हरिजनों पर जुल्म ढाना है ।

बिहार में बोध गया महंत के पास दस हजार एकड़ से अधिक फ़र्जी जमीन है, जिसे उक्त महंत ने ग़लत ढंग से अपने कब्जे में कर रखा है । जमीन को भूमिहीन हरिजन जाति आबाद करते है और फ़सल को महंत के लठैत काट कर ले जाते हैं । प्रतिरोध करने पर भूमिहीन हरिजनों की हत्यायें की जाती है । इस दमन चक्र के खिलाफ भूमिहीन हरिजन छात्र युवा सघर्ष वाहिनी के नेतृत्व में गत वर्ष से संघर्ष कर रहे है । पुलिस द्वारा अपने अधिकारों के लिए मांग कर रहे आन्दोलनकारियों पर जुल्म किया जा रहा है । काफ़ी संख्या मे गिरफ्तारियां की जा रही हैं । महिलाओ को बुरी तरह पीटा जा रहा है । रात्रि मे पुलिस एवं गुन्डे हरिजन बस्ती मे जाकर भयभीत करते हैं तथा हरिजन आदिवासी महिलाओं के साथ दुर्व्यवहार करते है । गत वर्ष गोली चलाकर दो हरिजनो की हत्याये की गई । पूरे क्षेत्र में भय का साम्राज्य छाया हुआ है । गत साल सरकार ने महंत की जमीन के नेचर की जांच करवाई थी। रिपोर्ट बिहार सरकार के यहां लंबित है । अभी तक उसपर किसी तरह की कार्रवाही नहीं हुई है ।

बांध गया में जो प्रश्न उपस्थित हुआ है, वह न केवल दस हजार एकड जमीन पर भूमिहीन हरिजनो के अधिकार स्थापित करने का प्रश्न है, बल्कि उससे भी महत्वपूर्ण प्रश्न सरकार की नीति के कार्यान्वयन का है । जब तक सरकार की नीति और नीयत मे एकरूपता नहीं आयेगी, तब तक ग़रीबो का भला नही होगा । भूमि सुधार कानून के नाम पर एक व्यक्ति के पास हजारो एकड़ जमीन हो, यह कानून का खुला मजाक है ।

अत: सरकार से मांग है कि सरकार अविलम्ब भूमि सुधार कानून को सख्ती से लागू करवाये तथा बिहार के बोध गया महत की हजारो एकड़ नाजायज जमीन को हरिजन आदिवासियो के बीच वितरण करवाये तथा इन समुदायो को प्रशासन एवं पूजीपति को सांठ-गाठ से हो रहे जुल्म से मुक्त करे ।

(ii) Locking up Kerala Chief Minister and Industries Minister in Kerala House, New Delhi

SHRI A. K. BALAN (Ottapalam): I would like to bring the serious attention of the House to the unprecedented and unfortunate incidents that happened in Kerala House, New Delhi on the 12th of November. I am referring to the vandalism of a group of a party workers who locked up the Kerala Chief Minister and the State Industries Minister in their Kerala House room, who were in the capital to attend the National Integration Council meeting. Though the officials of the Kerala House telephoned to the Police Station at least